Written Answers to

Bravery act of inspector posted in Sudan

†2354. SHRI MANOHAR JOSHI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention have been drawn towards the bravery act of an Inspector of Delhi Police posted in the African country, Sudan, through United Nations which is facing crisis of Civil war, in which he had played an important role to get the farmers free from the rebels; and

(b) if so, the details of his bravery act and whether Government are considering to award him?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The United Nations Department of Peace Keeping Operations have informed Permanent Mission of India (PMI) to United Nations in New York that Shri Mohan Singh, Inspector (Delhi Police), presently deployed with UN Mission Sudan on 14th May, 2007, along with his team managed to release six people from illegal custody through negotiations and the good work done by him has been suitably and adequately recognized by the UN Mission in Sudan.

Schools in Delhi hiring mini buses for ferrying school children

2355. SHRI VARINDER SINGH BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some private schools in Delhi continue to hire mini buses to ferry school children, though such buses are prone to accidents;.

(b) if so, whether Delhi Police has directed schools to avoid hiring such buses, if so, their response thereto;

(c) the number of school children who lost their lives and were seriously injured due to accidents of mini buses during 2005, 2006 and 2007 (so far); year-wise;

(d) the action taken against concerned schools and bus owners and crew;

(e) whether any compensation was paid by Government for the deceased and injured; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) Yes, Sir

(b) School authorities are advised by Traffic Police to follow the direction of Hon'ble Supreme Court of India on school buses ferrying school children. Strict legal action is taken by Delhi Police against school buses, which are found violating rules/regulations.

[†] Original notice of the question was received in Hindi.

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(c) The number of school children who lost their lives and were seriously injured
due to accidents of mini buses during the year 2005, 2006 and 2007 (upto 23.8.2007)
are as under:-

Year	Number of	Number of
	children killed	children injured
2005	-	10
2006	02	25
2007 (upto 23.8.2007)	01	24

(d) During the period from 1.4.2005 to 30.6.2007, the Enforcement Branch of Transport Department, Government of National Capital Territory of Delhi issued 1493 challans in respect of 1115 vans/mini buses ferrying school children, out of which 344 vehicles were impounded. Besides this, during the years 2005, 2006 and 2007 (upto 23.8.2007), the number of errant drivers arrested was 1, 6 and 2 respectively.

(e) and (f) There is no provision for compensation to such victims of road accidents.

Gujarat Motor Vehicles (use of fuel) Regulation Bill

2356. SHRI KANJIBHAI PATEL: SHRI KESHUBHAI S. PATEL:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Gujarat had sent the Gujarat Motor Vehicles (use of fuel) Regulation Bill for the approval of Government;

(b) if so, when; and

(c) the present status of the Bill?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI V. RADHIKA SELVI): (a) Yes, Sir.

(b) and (c) The Gujarat Motor Vehicles (Use of Fuel) Regulation Bill, 2005, for seeking the approval of the Government of India before its introduction in the State Legislature, was received in this Ministry on 17.2.2005. The State Legislations are examined, from three angles *viz*- (i) repugnancy with Central Laws (ii) deviation from National or Central Policy and (iii) legal and constitutional validity. In the case of the Gujarat Motor Vehicles (Use of Fuel) Regulation Bill, 2005 there are policy issues, which need to be sorted out and no time-frame can be fixed for achieving the same.

CIC's direction to disclose information on Netaji

2357. SHRI MAHENDRA MOHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Central Information Commission has directed to disclose the copies of information relating to Netaji's death;